(4)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 16th day of NOVEMBER 2007

Original Application No. 990 of 2007

Hon'ble Dr. K.B.S. Rajan, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)

Kanti Kumar Kashyap, S/o Sri Ram Lakhan, R/o Village and Post Office Kamasen, Distt: Mirzapur UP

. . . .Applicant

By Adv: Sri B. Ram and Sri M.K. Updhayaya

V E R S U S

1. Union of India through the Secretary (Posts), Department of Posts, India, Ministry of Communication, Dak Bhawan, Sansad Marg, New Delhi.

2. Director Postal Services, Allahabad Region, Allahabad.

3. Superintendent of Post Office, Mirzapur Division.

. . . .Respondents

By Adv: Sri S. Singh

O R D E R

By Dr. K.B.S. Rajan, Member (J)

The applicant has come up against the show cause notice dated 13.12.2006 read with communication dated 27.08.2007 whereby he was asked to show cause as to why his appointment to the post of GDSBPM, Matwar be not cancelled. Perusal of the impugned order reflects that except stating that appointment of the applicant was found to be irregular, the extract of irregularity in the appointment has not been shown.

(5)

2. As the principle of natural justice warrants full details to be made available for parties concerned, the Superintendent of Post Offices (SPO), Mirzapur Division is directed to give brief description of the irregularity on the basis of which show cause notice has been issued. The SPO may prescribe the specific date for personal hearing when the applicant shall present himself alongwith necessary documents to reply to the show cause notice. The minimum of two ~~months~~ weeks time shall be granted ~~to~~ by the SPO for such personal hearing. Till the decision is taken in pursuance of personal hearing the applicant shall not be disturbed from his post. The OA is accordingly disposed of. No cost.

Member (A)

Member (J)

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